

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:**

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/147(CHE)/2023  
**NAME OF THE PETITIONER(S)** : Ananda Vikatan Productions Pvt. Ltd.  
**NAME OF THE RESPONDENTS** : Pommys Garments India Ltd.  
**UNDER SECTION** : Sec 9 Rule 6 of IBC, 2016

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**ORDER**

Present: Shri. T.P.S. Vinayahams, Ld. Counsel for the Petitioner.

Shri. P. Siddharth, Ld. Counsel for the Respondent.

It is verified by the Registry that counter has been e-filed, however, hard copy is yet to be filed.

Ld. Counsel for the Respondent seeks time to file hard copy.

Rejoinder is already on record.

Ld. Counsel for the Petitioner states that he has to file the written submissions.

Written submissions be also filed by the Respondent.

List the petition for hearing on **06.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs